

Central Administrative Tribunal  
Principal Bench

RA 255/2000  
in  
OA 2081/1999

New Delhi this the 24 th day of August, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Shri Hemant Kumar & Ors. .... Applicants.

Versus

Union of India & Ors. .... Respondents.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

I have carefully perused RA No. 255/2000 filed by the applicants in OA 2081/1999. The affidavit in connection with RA has been filed by applicant No.1 Shri Hemant Kumar only.

2. The review applicant has tried to reargue the case in respect of the reliefs claimed by him in O.A. 2081/99. He has claimed that the Tribunal's order dated 25.7.2000 should be reviewed ~~and~~ his vested rights have to be protected. In the review application, it has not been shown that there is any error apparent on the face of the records or that he has discovered any new evidence which he could not have placed before the Tribunal before the order dated 25.7.2000 was passed or any other grounds justifying allowing the Review Application under the settled principles of law, keeping in view the provisions of Section 22(3)(f) of the Administrative Tribunals Act.

Yours

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1985 read with the principles for review as contained in provisions of Order 47 Rule 1 CPC.

3. For the reasons given above, as there ~~is no~~ <sup>is no</sup> no justification in allowing the Review Application, RA 255/2000 is rejected.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)  
Member (J)

'SRD'